

1	2	3	4
7. Construction of 132 flat at Shabari Nagari Indore		132	78.14
8. Construction of 500 LIG for Earthquake Jabalpur		500	733.25
9. Composite Housing Scheme at Badawada EWS Housing Scheme		161	37.84
Total		3620	2372.46

[English]

Supply of Uniforms to RPF Personnels

4388. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of RAILWAYS be pleased to state :

(a) the number of uniform sets (Warm and Terricot) are given to the Railway Protection Force personnel in a calender year;

(b) the number of times these uniforms have not been supplied to them within the span of ten years with reasons therefor;

(c) the number of personnel charge-sheeted and punished for not wearing proper uniform during the last three years;

(d) whether the Government propose to compensate the staff for arranging their own uniform when it is not supplied by the Government; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) One set of Terricot uniform in a year and two sets of Woolen trousers and Angola shirts in three years are given to the Railway Protection Force Personnel.

(b) Nil.

(c) Forty-six personnel have been charge-sheeted and punished for not wearing proper uniform during the last three years.

(d) No, Sir, as no such provision exists.

(e) Does not arise.

Review of Panchayati Raj

4389. SHRI GIRIDHAR GAMANG : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the States have constituted State Finance Commission under the Article 243-I to review the financial position of the Panchayats and to recommend allocation to Panchayats from the Consolidated Funds of the State and other related issues;

(b) if so, the names of the States which have forwarded their recommendations to the Government so far;

(c) whether the recommendations were adopted by the State Assemblies before forwarding to the Government;

(d) if so, the details thereof; and

(e) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir.

(b) Article 243-I of the Constitution provides for constitution of a State Finance Commission to review the financial position of Panchayats and to make recommendations to the Governor regarding the principles governing the major issues mentioned in Article 243-H. State Finance Commissions of Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have submitted their reports to the respective State Governments. The States of Assam, Karnataka, Kerala, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu, Tripura and West Bengal have accepted most of the recommendations of the SFCs. Gujarat, Andaman & Nicobar Islands, Dadra & Nagar Haveli and Daman & Diu have received Interim Reports of the SFC on which States/UTs have yet to take action. SFCs of Orissa, Goa and Sikkim have yet to submit their reports.

(c) Recommendations of SFCs are required to be placed before the State Assemblies before the State Governments act upon the recommendations. These reports are not required to be sent to the Government of India.

(d) and (e) Does not arise.

Dibrugarh Airport

4390. SHRI NRIPEN GOSWAMI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Dibrugarh Airport is likely to be augmented soon facilitating landing and take-off flights; and

(b) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) On the request of Indian Airlines and other operators, Airports Authority of India (AAI) had taken up with the State Government of Assam the matter of acquisition of land required for extension of runway from 6000' to 7500' suitable for operation of Airbus 320 type of aircraft. AAI has also plans to construct a new terminal building to cater to 500 passengers at a time with all modern facilities. Drawings have been approved and the work is likely to be awarded in the current financial year.

Fleet Expansion Plan for AI

4391. SHRI SUSHIL KUMAR SHINDE :
SHRI MADHAVRAO SCINDIA :
SHRI G. GANGA REDDY :

Will the Minister of CIVIL AVIATION be pleased to refer to the reply to Unstarred Question No. 2402 dated June 11, 1998 and state :

(a) the aircraft to be procured, indicating their capacity and other requisite features;

(b) the funds allocated for the purpose; and

(c) the time by which the same are likely to be inducted in the fleet of the Air India ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) to (c) Because of the difficult financial position, Air India is reviewing its requirement of aircraft. It is, therefore not possible at this juncture to indicate the details regarding number of aircraft to be inducted by the airline, their cost and the time frame of their acquisition.

Upgradation of Guwahati Airport

4392. SHRIMATI RANEE NARAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Guwahati Airport is a 'C' Grade Airport;

(b) if so, whether the Government propose to upgrade it with a view to maintain the flights there; and

(c) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) and (c) Guwahati Airport is being developed as a model airport. The existing terminal building has been modified and expanded at a cost of Rs. 21 crores construction of Arrival Hall and Car Park has been completed. At present, the airport is suitable for A-300 operations. The proposal is to develop the airport to

international standards. Land measuring 243 acres has been acquired from the State Government at a cost of Rs. 11.42 crores for augmentation of infrastructure facilities for operation of B-747 type of aircraft. This augmentation involves :

- (i) extension of runway from 9000' to 12000'; and
- (ii) construction of new international terminal building and cargo complex.

Electricity and Water Charges Due from MPs and EX-MPs.

4393. SHRI P. UPENDRA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether huge amounts are due from members and ex-members of Parliament towards electricity and water charges as on date;

(b) if so, the details thereof;

(c) the time since these arrears are due; and

(d) the steps the Government propose to take in the regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Losses Suffered by NALCO

4394. SHRIMATI JAYANTI PATNAIK : Will the Minister of STEEL AND MINES be pleased to state :

(a) the estimated cost of Debottlenecking plant set up by NALCO at Angul in Orissa;

(b) whether the project has been able to produce desired result;

(c) if not, the reasons therefor; and

(d) the net losses sustained by NALCO thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) The Debottlenecking of Aluminium Smelter of National Aluminium Company Limited (NALCO) has been completed at a total cost of Rs. 49.12 Crores.

(b) All the facilities relating to the debottlenecking of Aluminium Smelter have been commissioned and the performance guarantee tests for all the equipments have also been completed. The installation of debottlenecking facilities gave adequate support to the plant production.

(c) and (d) Does not arise in view of reply to Part (b).